

FIR no. ED-PN-000411/2020

PS Pandav Nagar

Be listed for consideration on charge on
07.10.2020

Due to outbreak of Coronavirus and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5357-5377/Judl.Br.East/KKD dated 28.09.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for release of Mobile Phone Vivo Y83 IEMI No.869936030150390 on superdari to the applicant Ms. Mala.

Present Ld. APP for the State.

Applicant alongwith Ld. Counsel Sh. Arun Kumar.

IO has not raised any objection to the release of the mobile in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" **Criminal MC No.4485/2013, and Cri. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned mobile to the rightful owner subject to preparing detailed proper panchnama of above mentioned mobile,
2. take photographs of above mentioned mobile from all possible angles and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned mobile attested and countersigned by complainant/affected party as well as by the owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed. Same be also sent to the e-mail/Whatsapp number of the applicant.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
07.10.2020

Case No.
FIR no. 327/2020
PS Pandav Nagar
State vs. Ajay
U/s 356/379/411/34 IPC

07.10.2020

Due to outbreak of Coronavirus and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5357-5377/Judl.Br.East/KKD dated 28.09.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is first application for grant of bail on behalf of accused Ajay.

Present: Sh. Deepak Kumar, Ld. APP for State

Sh. Rajeev Kumar, Ld. Counsel for applicant/accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

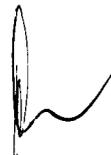
It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 05.09.2020 in some other case and was implicated in this case. That he is innocent and has been falsely implicated in this case. That no public witness was joined to the investigation of the case. That recovery is the planted one.

The application is opposed by the Ld. APP for the State.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti. Same be also sent to Jail Superintendent.



(Rajinder Kumar)
CMM(East) KKD Courts Delhi
07.10.2020

FIR no. 383/20
PS Pandav Nagar

07.10.2020

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This is Superdari application for Mobile on behalf of applicant Rajpal Singh.

Present Ld. APP for the State.

Applicant in person.

IO has not raised any objection to the release of the mobile in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" **Criminal MC No.4485/2013, and CrI. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned mobile to the rightful owner subject to preparing detailed proper panchnama of above mentioned mobile,
2. take photographs of above mentioned mobile from all possible angles and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned mobile attested and countersigned by complainant/affected party as well as by the owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed. Same be also sent to the e-mail/Whatsapp number of the applicant.



(Rajinder Kumar)
CMM(East) KKD Courts Delhi
07.10.2020

Case No.
FIR no. 273/20
PS Kalyanpuri

07.10.2020

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This is an application for taking of RC filed by the applicant/ surety Numan.

Present Sh. Deepak Kumar, Ld. APP for State
Sh. Sanjeev Goel, Ld. Counsel for applicant.

As per applicant, original RC is on record and the same is required as the surety frequently has to go outside the Delhi.

Heard and allowed.

Let the RC be released to the rightful person by retaining copy of the same.

The application stands disposed off.



(Rajinder Kumar)
CMM(East) KKD Courts Delhi
07.10.2020

FIR no. 26/2019
PS Kalyanpuri
FIR no. 726/19
PS Pandav Nagar
FIR no. 733/19
Kalyanpuri

07.10.2020

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This is an application for calling status report from the Jail Superintendent, on behalf of applicant Mahender.

Present Sh. Deepak Kumar, Ld. APP for State

None for applicant.

Report received from Jail Superintendent. Let copy of the same be sent to the applicant through e-mail/Whatsapp today itself.

The application stands disposed off.



(Rajinder Kumar)
CMM(East) KKD Courts Delhi
07.10.2020